

NOTIFICATION**Sub:- National Lok Adalat on 11th February, 2017.**

As per the calendar of activities for the year 2017 issued by the Hon'ble National Legal Services Authority and the directions of Hon'ble Jammu and Kashmir High Court Legal Services Committee, a **National Lok Adalat** is scheduled to be held in the premises of the Hon'ble High Court, wing **Srinagar** on **11th February, 2017**, for the expected amicable settlement of pending and pre-litigation cases pertaining to the following types:

- I. Criminal Compoundable offence.
- II. NI Act cases under Section 138.
- III. Bank Recovery cases.
- IV. MACT cases.
- V. Matrimonial disputes.
- VI. Labour disputes.
- VII. Land Acquisition cases.
- VIII. Electricity and Water Bills (excluding theft cases); Services Matters relating to pay and allowances and retiral benefits.
- IX. Revenue cases.
- X. Other Civil cases (rent easmentary rights, injunction suits, specific performance suits) etc.
- XI. Other cases (please specified)

The registry has initiated the process for identification of aforesaid types of cases for being taken up for settlement in the National Lok Adalat.

In this connection all the concerned especially the Advocates, Government departments, Different Insurance Companies, Financial Institutions, Banks and private litigants who are desirous of getting their cases amicably settled before the **National Lok Adalat** are asked to furnish the particulars of their respective cases to this Registry by or before **20th January 2017**, so that priority may be given to the said cases in the preparation of the Cause List.



(Mohammad Yousuf Wani)
Registrar Judicial, High Court of J&K,
Srinagar

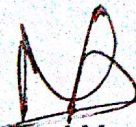
Copy to the: -

1. Member Secretary, J&K State Legal Services Authority, Jammu for information of his lordships - The Hon'ble Executive Chairman.
2. Secretary to Hon'ble Chairman J&KHCLSC for information of his Lordship- The Hon'ble Chairman.
3. Secretary, J&K High Court Bar Association, Srinagar for information.
4. Commissioner Secretary, Department of Revenue, New Secretariat Jammu, for information and necessary action.
5. Labour Commissioner, Kashmir, Srinagar for information and necessary action.
6. Director Information Kashmir, Srinagar, for publication of the notification in the reputed daily newspapers of Kashmir and Jammu.
7. Director Doordarshan, Srinagar for publication of the notification through earliest News Bulletin.

8. Director Radio Kashmir, Srinagar for publication of the notification through earliest news bulletin.
9. Regional /Divisional Manager, Oriental Insurance Company Ltd.
10. Regional /Divisional Manager, Bajaj Allianz Insurance Company Ltd.
11. Regional /Divisional Manager, United Insurance Company Ltd.
12. Regional /Divisional Manager, New India Assurance Company Ltd.
13. Regional /Divisional Manager, National Insurance Company Ltd.
14. Zonal Head Kashmir Central Jammu and Kashmir Bank Ltd, Maulana Azad Road Opposite Womens College Srinagar.
15. Divisional/ Zonal Manager, State Bank of India, Kashmir, Srinagar.
16. Divisional/Zonal Manager, Punjab National Bank, Kashmir, Srinagar.

.....for information and necessary action.

17. I/C NIC, High Court of Jammu and Kashmir, Srinagar for uploading the notification on the official website of the High Court.



(Mohammad Yousuf Wani)
Registrar Judicial, High Court of J&K
Srinagar